

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 246/KB/2017  
I.A NO. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	Ganesh Prashad Yadav & Anr. -VS- Contai Bus Syndicate Pvt Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 REETOBROTO KUMAR MITRA, Adv  
2 PATITA PARAN BISWAL, Adv } R 4 & 5  
3 S. SARICAR, Adv

4 CS SANJAY KUMAR GUPTA (FCS) } PETITIONER

1) Abhijit Sarkar, Adv  
2) Chayan Gupta, Adv } Respondent No. 13  
3) Ranajoy Ghosh, Adv

① Anusita Panja Moulick Adv } Advocate for  
② Jayanta Samanta, } Respn 8 & 16.  
③ Sumen Pathak Adv

13.07.2017- C.P.No.246/KB/2017 – I.A. No.312/KB/2017 – Ganesh Prashad Yadav & Anr. Versus Contai Bus Syndicate Pvt. Ltd. & Ors.

### **ORDER**

Ld. Pr. C.S. appeared on behalf of the petitioner and respondent(s) 4,5,8,13 and 16 appeared.

The appearing respondent have been allowed two weeks' time to file their reply. Another two weeks' time is allowed to the petitioner to file their rejoinder. Both sides are directed to serve a copy of the reply as well as rejoinder to the other side. Another I.A. No.312/KB/2017 is filed by the petitioner. A copy of the same has been sent by speed post only yesterday. The representing respondent submitted that they have not yet received the copy. However, they may receive it in another four days. On receipt of the same, they are allowed another two weeks' time to file their reply on I.A. and another two weeks' time is allowed to the applicant to submit rejoinder.

Fixed on 22.08.2017.

MANORAMA KUMARI  
MEMBER(J)